

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA 4640/2015

this the 23rd day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K.Basu, Member (A)**

Susobhan Mondal
S/o Late Shri R.N.Mondal
Aged about 50 years
R/o H.No.34/28, First Floor
West Patel Nagar
New Delhi – 110 008

(By Advocate: Shri M.K.Bhardwaj)

VERSUS

Union of India & Ors.

1. The Secretary
Ministry of Information & Broadcasting
Shastri Bhawan, New Delhi
2. Indian Institute of Mass Communication
Aruna Asaf Ali Marg, JNU New Campus
New Delhi through it's Director General
3. The Secretary
Ministry of Personnel, Public Greivances &
Pensions (Dept. of Personnel & Training)
Govt. of India, North Block
New Delhi

.... Respondents

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

Heard the learned counsel for the applicant.

2. The applicant, who is working as Assistant Manager (Technical) under the respondents, filed the present OA seeking the following reliefs:-

"(a) To declare the action of the respondents in not granting the pay scale of Rs.6500-10500 from 24.11.2004 and Rs.9300-

34800 (PB-2) with Grade Pay of Rs.4800/- from 01.01.2006 and Non-Functional financial upgradation in the pay scale of Rs.15600-34800 (PB-3) with Grade Pay Rs.5400/- from 24.11.2008 as illegal and arbitrary.

- (b) To direct the respondents to grant to the applicant the grade pay of Rs.4800 being holder of group 'B' Gazetted Post and at par with similarly placed persons in ICAR, CSIR etc. from due date with all consequential benefits.
- (c) To allow the O.A. with costs.
- (d) Pass such other direction or directions order or orders as this Hon'ble Tribunal may deem fit and proper to meet the ends of justice."

3. It is submitted that the applicant has made number of representations including Annexure A-8 representation dated 23.01.2015 ventilating his grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 23.01.2015 (Annexure A-8) of the applicant and pass appropriate reasoned and speaking order within a period of 90 days from the date of receipt of a copy of this order, in accordance with law.

5. No order as to costs.

Let a copy of the OA, be enclosed to this order.

(P.K.Basu)
Member (A)

(V. AJAY KUMAR)
Member (J)

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